

terference from the holding company, which is known as SAIL. The object of the holding company, which is known as SAIL, is to coordinate, to have a long-term plan, to build its own expertise with regard to fulfilling long-term projects and to have liaison between the Ministry and the holding company from the point of view of relevant objects that we have before us.

SHRI SOMNATH CHATTERJEE:
Are you satisfied?

SHRI K. D. MALAVIYA: If I am satisfied with what is happening today, I will cease to function. What I have said a few days back or a few weeks back, holds good today. It will be the constant endeavour of the Government to go on improving wherever we find that there are places to improve upon. I do feel that the units, the steel mills, whether it is Rourkela or Bhilai or Bokaro or IISCO, must be given full authority to function. They are functioning more or less on an autonomous basis. But, during the gestation period, there are certain points where we cannot leave matters just by presuming that everything can be done in an automatic way. Therefore, hon. Members will have to bear with us in the Ministry. We would see how this transitional process can be shortened, and more and more powers given to them. We are transferring more and more powers to them. Sometimes, when more powers are given to them, they make mistakes, then, the House comes on us demanding explanation and we have to say something by way of explanation as to what has happened. It is our duty, therefore, to get in touch with them to coordinate their activities, to oversee what is happening there and also, in certain respects, to monitor it. I hope the period would be shortened. With regard to what Mr. Ramavatar Shastri has said, I do not know what he meant.

*Moved with the recommendation of the President.
1996 LS-11

शान्ती जो ने क्या कहा मेरी समझ में नहीं आया। कोई गड़बड़ तो हो नहीं रही है। खराब मादमी रहें ऐसा भी कुछ नहीं है।

इन्ड्रैक्ट लेबर की जहा तक बात है, मैं कह चुका हूँ कि मैनेजमेन्ट के प्रतिनिधि के माध्यम से गवर्नमेन्ट के रिप्रेजेन्टेटिव ने यह निश्चय किया है कि इसको जल्दी से जल्दी खत्म होना चाहिए लेकिन इन इन्ड्रैक्ट पीरियड में कुछ समस्याये है जिनको वह भी महसूस करते है और हम भी महसूस करते हैं। इसलिए इसमें थोड़ा सा समय तो लगेगा ही। इसमें अगर वह मेरे ऊपर दबाव न बाले तो अच्छा है।

और कोई बात उन्होंने कही नहीं है।

श्री नारायण अहिरवार (टीकमगढ़) :
मैं मंत्री जी से यह जानना चाहता हूँ कि बेल्लाडीला में आपरेशन-ग्रोव निकालने के लिए ज़ा लेबर काम करते है वह ज्यादा निकालते है

उपाध्यक्ष महोदय कहा बरनपुर है, इसमें यह बेल्लाडीला कहा से आ गया ?

The question is:

"That the Bill be passed".

The Motion was adopted.

15.27 hrs

SUPPLEMENTARY DEMANDS* FOR GRANTS (GENERAL), 1974-75

DEMAND No 8—DEPARTMENT OF FOOD

MR DEPUTY-SPEAKER: Motion moved.

"That a Supplementary sum not exceeding Rs. 125,00,00,000 on Revenue Account be granted to the

[Mr. Deputy-Speaker]

President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of Department of Food."

**DEMAND No. 19—DEFENCE SERVICES—
ARMY**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 67,10,00,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Defence Services—Army'."

**DEMAND No. 20 DEFENCE SERVICES—
NAVY**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs 1,60,00,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Defence Services—Navy'."

**DEMAND No. 21—DEFENCE SERVICES—
AIR FORCE**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 6,30,00,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Defence Services—Air Force'."

**DEMAND No 38—OTHER EXPENDITURE
OF THE MINISTRY OF FINANCE**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,000 on Revenue Account be granted to the

President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Other Expenditure of the Ministry of Finance'."

DEMAND No. 58—INDUSTRIES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 8,55,53,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Industries'."

DEMAND No. 65—POWER SCHEMES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs 7,90,00,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Power Schemes'."

**DEMAND No. 70—MINISTRY OF PETRO-
LEUM AND CHEMICALS**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not Exceeding Rs. 58,60,00,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Ministry of Petroleum and Chemicals'."

**DEMAND No. 76—PORTS, LIGHTHOUSES
AND SHIPPING**

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,85,00,000 on Revenue Account and not exceeding

Rs. 18,75,00,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Ports, Lighthouses and Shipping'."

DEMAND No. 78.—Department of Steel

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 57,00,00,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Department of Steel'."

We have just four minutes' time for the next item of business, namely the Supplementary Demands for Grants (General). I think we can begin with it.

We have a number of cut motions given notice of by hon. Members, and if they are here, they can move them.

Shri Jagadish Bhattacharyya. He is absent. Then, Shri Ajit Kumar Saha. He is also absent. Then Shri P. G. Mavalankar.

SHRI P. G. MAVALANKAR (Ahmedabad): I want to move all the cut motions standing in my name.

MR. DEPUTY-SPEAKER: Then, Shri Madhu Limaye. He is not here. Then there is Shri Ramavatar Shastri. He is present.

SHRI RAMAVATAR SHASTRI (Patna): I am moving the cut motions standing in my name.

SHRI SOMNATH CHATTERJEE (Burdwan): I am also moving my cut motions.

MR. DEPUTY-SPEAKER: Everything can be deemed when no trouble comes up and everything is fine. But if there is some mistake, everybody comes upon the Chair.

SHRI P. G. MAVALANKAR: Those Members who are not here may be given fifteen minutes' time to move their cut motions.

MR. DEPUTY-SPEAKER: How can that be done?

SHRI P. G. MAVALANKAR: Can you not give them fifteen minutes' time?

SHRI P. G. MAVALANKAR: I beg to move:

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 125,00,00,000 in respect of Department of Food be reduced by Rs. 100."

[Failure to maintain an efficient, just and well organised Public distribution system for the benefit of the teeming millions of the weaker sections of the community. (39)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 125,00,00,000 in respect of Department of Food be reduced by Rs. 100."

[Failure to assist cultivators to grow more food to meet increased demands for consumption. (40)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Other Expenditure of the Ministry of Finance be reduced by Rs. 100."

[Failure to lift the nation out of its present acute economic crisis and monetary difficulties. (41)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Other Expenditure of the Ministry of Finance be reduced by Rs. 100."

[Failure to arrest the constant upward trend of prices of all essential as well as non-essential commodities. (42)]

[Shri P. G. Mavalankar]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Other Expenditure of the Ministry of Finance be reduced by Rs. 100."

[Failure to control effectively and efficiently the inflationary spiral in the economy. (43)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Other Expenditure of the Ministry of Finance be reduced by Rs. 100."

[Failure to deal firmly and drastically with the increasing menace of smuggling all over the country (44)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Other Expenditure of the Ministry of Finance be reduced by Rs. 100"

[Failure to protect the people with fixed wages and incomes from the tyranny of rising prices and shortages of goods and articles. (45)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Other Expenditure of the Ministry of Finance be reduced by Rs. 100"

[Failure to effect substantial economies in Governmental expenditure (46)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Other Expenditure of the Ministry of Finance be reduced by Rs. 100."

[Failure to provide for prompt and massive central financial assistance to all drought affected regions of the country. (47)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Other Expenditure of the Ministry of Finance be reduced by Rs. 100."

[Failure to reduce wastage and resolve bureaucratic bottlenecks in the Administration. (48)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Other Expenditure of the Ministry of Finance be reduced by Rs. 100."

[Failure to enhance the rate of economic growth and industrial developments. (49)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Other Expenditure of the Ministry of Finance be reduced by Rs. 100."

[Failure to curb the dominance of black money in the economy. (50)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 8,55,53,000 in respect of Industries be reduced by Rs. 100."

[Failure to put an end to all artificial scarcities of raw materials as also consumer goods (51)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 8,55,53,000 in respect of Industries be reduced by Rs. 100."

[Failure to give spur and concrete encouragement to efficiency, honesty, sincerity and hard work in all individual and collective endeavours for the all round industrial development of the nation (52)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 7,90,00,000 in respect of Power Schemes be reduced by Rs. 100."

[Failure to take both short-term as well as long-term measures to control the floods in big and small rivers. (53)]

SHRI RAMAVATAR SHASTRI
I beg to move:

"That the demand for a Supplementary Grant of a sum not exceed-

ing Rs. 125,00,00,000 in respect of Department of Food be reduced by Rs. 100."

[Failure to supply a special quota of 25000 tons of foodgrains for the flood affected people of Bihar. (63)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 125,00,00,000 in respect of Department of Food be reduced by Rs. 100."

[Failure to take action under MISA against smugglers, profiteers and hoarders of foodgrains. (64)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 125,00,00,000 in respect of Department of Food be reduced by Rs. 100."

[Need to supply one lakh tons of foodgrains to Bihar every month. (65)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 125,00,00,000 in respect of Department of Food be reduced by Rs. 100."

[Need to reduce the prices of foodgrains and introduce State Trading for proper distribution of foodgrains. (66)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 67,10,00,000 in respect of Defence Services—Army be reduced by Rs. 100."

[Failure to recruit people from Scheduled Castes and Scheduled Tribes and other minority communities in the Army. (67)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 67,10,00,000 in respect of Defence Services—Army be reduced by Rs. 100."

[Critical condition of roads under Danapur Cantonment Board (68)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 67,10,00,000 in respect of Defence Services—Army be reduced by Rs. 100."

[Failure to recruit people from minority communities in Bihar regiment. (69)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Other Expenditure of the Ministry of Finance be reduced by Rs. 100."

[Failure to unearth black money. (70)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Other Expenditure of the Ministry of Finance be reduced by Rs. 100."

[Failure to demonetise 100 rupee notes. (71)]

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 20,60,00,000 in respect of Ports, Light Houses and Shipping be reduced by Rs. 100."

[Failure to provide full amount for the construction of road-bridge over the Ganga at Patna. (72)]

MR DEPUTY-SPEAKER: The cut motions are also before the House.

SHRI NOORUL HUDA (Cachar): Government have introduced or placed these Supplementary Demands before us because about three weeks back, they had indicated that they would raise additional resources by increased taxation. Before I start going into the details of this budget, I would like to point out that after the February budget, which was passed only a few months back, Government had proposed taxation on certain items as a result of which the common people had suffered very much. This time also, the Finance Minister has told the House....

MR. DEPUTY-SPEAKER: The hon. Member can continue on the next occasion.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FIFTH REPORT

SHRI AMAR NATH CHAWLA (Delhi Sadar): I beg to move:

"That this House do agree with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th August, 1974."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th August, 1974."

The motion was adopted

15.29 hrs.

RESOLUTION RE: AGRICULTURAL LABOUR—Contd.

MR. DEPUTY-SPEAKER. The House will now take up further discussion of the following resolution moved by Shri Gadadhar Saha on the 2nd August, 1974:—

"This House notes with concern that the landless agricultural labour and the poor peasantry who constitute 70 per cent of the rural population are in acute distress due to absence of effective and genuine land reforms, lack of job opportunities, abnormal rise in prices of essential commodities, and other social and economic injustice and recommends that—

- (a) adequate job opportunities for them be created with regulated working conditions;

(b) a reasonable minimum wage rate to meet their daily necessities be fixed and effectively implemented;

(c) supply of food and essential commodities at subsidised rates be guaranteed to them; and

(d) effective and genuine land reforms throughout the country be made without any further delay."

The House had allotted a total of four hours for this. We have taken 2 hours and 5 minutes and one hour and 55 minutes remain for this resolution. There has been a lot of discussion about it, but still some Members have sent me slips.

Shri Nathuram Ahirwar was on his legs on the last occasion. He may continue his speech now.

SHRI SHYAMNANDAN MISHRA: (Begusara): May I implore your sympathy and through you the sympathy of the House that some way must be found to accommodate my Resolution which also secured the first place? As a way out, I would suggest that the House should be pleased to reduce the time from 1 hr. 55 minutes granted by way of extension to only one hour. The rest of the time may be given to Shri Panda's Resolution leaving at least half a minute for me to move my Resolution. I would request hon. members to show this much of sympathy.

SHRI P. G. MAVALANKAR (Ahmedabad): I support Shri Mishra's request.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Some friends on this side have given their names. I am sure you will call them. Subject to that, I have no objection to the proposition stated by Shri Mishra.

MR. DEPUTY-SPEAKER: There seems to be a consensus to accommodate the request of Shri Shyamnandan